

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
LOK SABHA

UNSTARRED QUESTION NO.2647  
TO BE ANSWERED ON THE 3<sup>RD</sup> JANUARY, 2018

COMPENSATION TO LAND OWNERS

2647. PROF. RICHARD HAY:

Will the Minister of DEFENCE be pleased to state:

- (a) whether land upto 300 mtrs. from the outer parapet of Air Force Station Gurgaon (Gurugram) is demarcated by Municipal Corporation of Gurugram on the directions of Hon'ble Punjab and Haryana High Court;
- (b) if so, the total number of plots falling within the ambit of 300 mtrs. area of Ammunition Depot, Gurugram alongwith the fate of plot owners in this regard;
- (c) whether the Government has any proposal to give compensation to the affected plot owners and if so, the details thereof and the time by which the Government will provide compensation or land in lieu of plots in some nearby areas; and
- (d) the assistance provided to those plot owners whose plots are not built since 2001 and are also falling within the ambit of 300 mtrs. areas of Ammunition Depot, Gurugram?

A N S W E R

MINISTER OF STATE  
IN THE MINISTRY OF DEFENCE

(DR. SUBHASH BHAMRE)

रक्षा राज्य मंत्री

(डा. सुभाष भामरे)

**(a) to (d):** Hon'ble Punjab and Haryana High Court has directed District Collector, Gurugram to remove unauthorised constructions / encroachments upto 300 mtrs from the outer parapet of Air Force Station Gurugram. The compensation, if any, to the affected land owners is decided as per Works of Defence Act, 1903.

\*\*\*\*\*